

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 51/RP/2022 in
Petition No. 30/TT/2021**

Subject	:	Petition for review of order dated 13.3.2022 in Petition No. 30/TT/2021.
Date of Hearing	:	27.4.2023
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Madhya Pradesh Power Management Company Limited & 13 Others
Parties present	:	Ms. Swapna Seshadri, Advocate, PGCIL Mr. Utkarsh Singh, Advocate, PGCIL Mr. Zafrul Hasan, PGCIL Mr. S. S. Raju, PGCIL

Record of Proceedings

The learned counsel for the Review Petitioner made the following submissions:

- (a) The Commission vide order dated 10.5.2020 in Petition No. 16/TT/2019 held that the transmission charges in respect of 2 numbers 765 kV line bays at 765/400 kV Raipur Pooling Station (Powergrid) for Raipur Pooling Station (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line shall be borne by Adani Power Limited (APL) for the period from 30.11.2018 till 30.3.2019. Accordingly, the Review Petitioner raised a bill on Raipur Rajnand Gaon Warora Transmission Limited (RRWTL) on 16.6.2020, which was not paid by RRWTL on the ground that it was not a party to the matter.
- (b) The Review Petitioner subsequently filed Petition No. 30/TT/2021 for truing up of tariff from COD to 2019 and determination of tariff for 2019-24 tariff period. The Review Petitioner also filed Petition No. 31/MP/2021 for adjudication of disputes which had arisen between the Review Petitioner, RRWTL and APL due to non-payment of the transmission charges.



- (c) The Commission vide order dated 13.3.2022 in Petition No. 30/TT/2021 held that the transmission charges for the 2 no. of line bays for the period from 30.11.2018 to 30.3.2019 in terms of Commission's order dated 10.5.2020 in Petition No. 16/TT/2019, observations of APTEL vide judgment dated 14.9.2020 in Appeal No. 17 of 2019 and non-impleadment of RRWTL in Petition No. 16/TT/2019 shall be considered by the Commission in Petition No. 31/MP/2021.
- (d) However, the Commission vide order dated 6.6.2022 dismissed Petition No. 31/MP/2021 on the ground that the said Petition is not maintainable.
- (e) As a result, the Petitioner is not able to recover the transmission charges as per the Commission's order dated 10.5.2020 in Petition No. 16/TT/2019. Therefore, the Petitioner has filed the instant review petition.
- (f) There is no delay in filing of the Review Petition.
2. After hearing the learned counsel for the Petitioner, the Commission admitted the review petition and directed to issue notice to the Respondents.
3. The Commission directed the Review Petitioner to serve a copy of the Review Petition on the Respondents by 25.5.2023. The Commission further directed the Respondents to file their reply by 16.6.2023 with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 3.7.2023. The Commission further observed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.
4. The Review Petition shall be listed for final hearing on 26.7.2023.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

